CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 512/TL/2026

Subject : Petition under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Krishnagiri REZ Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Krishnagiri REZ Transmission Limited (KREZTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 513/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Krishnagiri REZ Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Krishnagiri REZ Transmission Limited (KREZTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, KREZTL
Shri Akshayvat Kislay, CTUIL
Shri S. Vallinayagam, Advocate, TNPDCL
Ms. Bhavya Arora, Advocate, TNPDCL
Ms. Durga Vallinayagam, Advocate, TNPDCL

Record of Proceedings

At the outset, the Petitioner's representative submitted that, in compliance with the directions, vide the Record of Proceedings dated 29.9.2026, the Petitioner has impleaded the concerned entities as Respondents and filed the amended memo of parties, vide affidavit dated 6.10.2026. He further submitted that despite notice, none of the Respondents has filed any reply, and that CTUIL, vide letter dated 14.8.2026,

has already recommended granting of a transmission licence. Accordingly, he requested that the matters be reserved for orders.

2. The learned counsel for the Respondent, TNPDCL, sought two weeks' time to file a reply in Petition No. 512/TL/2026.

3. Considering the submissions made by the learned counsel, the Commission allowed the Respondent, TNPDCL, to file its reply within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within four days thereafter. The Respondent, CTUIL, was also granted liberty to file a response to TNPDCL's reply, if required, within four days.

4. Subject to the above, the Petitions were reserved for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)